

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1213  
ANSWERED ON:03.03.2015  
VIP SECURITY  
Puttaraju Shri C.S.

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) the total number of persons provided VIP security and the number of policemen deployed for the purpose in the country including NCT of Delhi;
- (b) the total strength of police personnel in the NCT of Delhi;
- (c) whether the Government has recently issued any directive to Delhi Police and State Police to reduce security of the VIPs in the country; and
- (d) if so, the details thereof and the action taken by the States in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) to (d): Since 'Police' and 'Public Order' is a State subject under the VII Schedule, List-II of the Constitution of India, the responsibility for providing security to an individual who is ordinarily resident in or happens to be under the jurisdiction of a State Government, lies primarily with the State Government concerned. State Governments have their own mechanism for assessing threat, providing security and reviewing security. Details of State Government protectees are not maintained centrally. The number of personnel deployed for security of individuals varies from time to time as per the security scenario in the States and threat perception by intelligence agencies.

The Central Government too provides security cover on the basis of assessment of threat to some individuals. The security provided is subject to periodic review, based on which security is continued/ withdrawn/ downgraded/ upgraded. Thus the number of protectees in the Central List varies from time to time. However, as on date, there are 258 threat-based protectees in the Central List.

As regards the strength of police personnel in the NCT of Delhi, the total sanctioned strength of Delhi Police as on date is 84536.